

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-719(PB)/2018**

**IN THE MATTER OF:**

Samit Kapur & Ors.

.....Petitioner

v.

Indirapuram Habitat Centre Pvt. Ltd.

.....Respondent

**SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016**  
**Order delivered on 03.07.2018**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant / Petitioner : Mr. Ajay Kumar Tandon,  
Ms. Pornima, Mr. Lalit Gupta, Advs.  
With Mr. Samit Kapoor, Applicant.

For the Respondent : Mr. Ashish Agarwal, Vijay Shankar,  
Ashish Jain, Gurucharan Singh, Advs.  
of the Corp. Debtor

**ORDER**

Learned counsel for the respondent seeks and is granted two weeks' time to file reply with a copy in advance to the counsel for the applicant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the counsel opposite.

In the meantime, statement is made by the counsel for the respondent that they are exploring the possibility of settlement and making the payment.

List on 31<sup>th</sup> July, 2018.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**